Child care leave for women employees of PSBs

†2578. SHRI RAKESH SINHA: Will the Minister of FINANCE be pleased to state:

- whether Government is considering to grant three years' leave under 'Child Care Scheme' to women employees of Public Sector Banks (PSBs);
 - if not, the reasons therefor, and

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the number of women employees in PSBs and the facilities being provided to them under 'Child Care Scheme'?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Government communicated its decision that leave of up to two years shall be admissible to women employees of Public Sector Banks (PSBs), for the purpose of, inter-alia, care of children. As per inputs from PSBs the facility of such leave is admissible to women employees. Further, as per PSB inputs, there are 2,08,984 women employees as on 30.6.2019.

Tax fraud detected under GST claims

2579. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

- whether recent tax fraud cases indicate that there is a lacuna in the online filing of GST claims and claiming false input tax credit by fake invoicing and inflating their turnover by fake companies, if so, the details thereof;
- how many tax fraud cases were detected after GST regime and worth of fraud; and
 - whether Government is taking steps to curtail this type of fraud?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No, Sir. There is no lacuna per se. However, cases of tax credit by fake invoicing have been detected by Central GST formation(s). The details are as under:-

(Rs. in crore)

| Sl. No. | Period/Financial Year | No. of Cases | Amount | No of persons arrested | |
|------------|------------------------------------|--------------|----------|------------------------|--|
| 1. | 2017-18 (01.07.2017 to 31.03.2018) | 05 | 12.67 | 02 | |
| 2. | 2018-19 | 1620 | 11251.23 | 154 | |
| 3. | 2019-20 (Up to June, 2019) | 666 | 2804.98 | 41 | |

[†]Original notice of the question was received in Hindi.

b) The details of tax fraud cases detected are as under:-

(₹ in crore)

| | 2017-18 (01.07.2017 to 31.03.2018) | | 2018-19 | | 2019-20 (up to June, 2019) | |
|----------------------|---------------------------------------|---------|-----------------|----------|-------------------------------|---------|
| | No. of Cases | Amount | No. of Cases | Amount | No. of Cases | Amount |
| Total cases detected | 424 | 1216.02 | 7368 | 37946.41 | 1593 | 6520.40 |

(c) Yes, Sir. Various measures have been taken to curtail this type of fraud. Field formation(s) of CB1C, are sensitized to keep check on these kinds of activities and take necessary action. A specialized Directorate within the Central Board of Indirect Taxes and Customs (CBIC) engaged in Data Analytics and Risk Management disseminates analytical reports and intelligence inputs to field formations of CBIC for the purpose of scrutiny, audit and enforcement, to check GST evasion in general and fraudulent credit availment in particular. The GST Council has also approved the use of e-invoicing in B2B transactions.

Sale/monetisation of the non-core and fixed assets of PSUs

2580. SHRI K.K. RAGESH: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has taken a decision to sell/monetise the non-core and fixed assets of PSUs;
- (b) if so, the names of such PSUs whose assets are getting sold or monetised and details of such assets being sold/monetised as part of the aforesaid decision, if any; and
 - (c) if so, the reasons for such sale/monetisation of such assets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Yes Sir. Cabinet in its meeting on 28.02.2019 approved procedure and mechanism for Asset Monetization of Central Public Sector Enterprises (CPSEs)/Public Sector Undertakings (PSUs)/other Government Organizations and Immovable Enemy Properties. The policy framework lays down the Institutional framework for monetization of the following:—

- (i) Identified non-core assets of CPSEs under strategic disinvestment;
- (ii) Immovable Enemy Property under the custody of Custodian of Enemy Property (CEPI), MHA as per sub section 6 of section 8A of the Enemy Property Act, 1968;